

लिये भविष्य में भारत आना मुमकिन हो सकेगा। बदकिस्मती से, इसके फौरन बाद ही राष्ट्रपति बीमार पड़ गये। आशा है कि वह किसी समय बाद में भारत आ सकेंगे।

ELECTIONS IN VIET NAM

*2572. { **Shri J. N. Parekh:**
Shri Kamath:
Dr. Rama Rao:

Will the **Prime Minister** be pleased to state:

(a) whether Government have received any communication from the two co-Chairmen of the Geneva Conference of 1954 (on Indo-China) or from the British or U.S.S.R. Government regarding the continuance of the International Commission in Viet Nam;

(c) if so, the main content of the communication; and

(c) the latest position with regard to elections in Viet Nam and the future of the International Commission?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes.

(b) Copies of the co-Chairmen's messages are placed on the Table of the House. [See Appendix XIV, annexure No. 79].

(c) The co-Chairmen have asked the authorities in North and South Viet Nam to inform them as soon as possible of the time required for the opening of consultations on the organisation of nation-wide elections in Viet Nam and the time required for the holding of nation-wide elections as means of achieving the unification of Viet Nam. The Commission is considering the developments arising from the co-Chairmen's messages and continuing its activities.

DELHI STATE REHABILITATION DEPARTMENT

2392. Shri Sivamurthi Swami: Will the Minister of Rehabilitation be pleased to state:

(a) whether Delhi State Government propose to hand over the Rural Section of its Rehabilitation Departments to the Central Government;

(b) if so, whether Central Government have accepted this proposal; and

(c) the reason for this change over?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) to (c). With the *en-block* acquisition of undisputed rural evacuee properties under Section 12 of the Displaced Persons (Compensation and Rehabilitation) Act, in January 1955, the Additional Custodian of the Delhi State was left with a few disputed evacuee properties only under his charge and these also are due to be acquired on conclusion of the judicial proceedings. In order that there may be uniform policy with regard to the management and administration of all evacuee properties, whether acquired or not, it was considered desirable to bring unacquired properties also under the Regional Settlement Commissioner Delhi, who is an officer of the Central Government. The decision regarding this change over was arrived at in consultation with the Delhi State Government and became effective from the 1st February, 1956.

GRANTS TO P.E.P.S.U.

2393. Shri Ram Krishan: Will the Minister of Planning be pleased to state:

(a) the total amount granted to the Government of PEPSU during First Five Year Plan;

(b) the total amount actually used by the State during the above period;

(c) the total amount estimated by the State of PEPSU in the Second Five Year Plan which they have submitted to the Planning Commission; and

(d) the total estimated amount proposed to be granted to the State for Second Five Year Plan?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Rs. 1130.5 lakhs.

	<i>Rs. in lakhs</i>
(State Plan)	948.8
Scarcity Area Programme	38.7
Rural Electrification	109.0
Urban & Rural Water Supply	34.0